

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118

CP (IB) No. 200/Chd/Hry /2022

IN THE MATTER OF:

Satya Protech Pvt. Ltd.

...Petitioner

Vs.

RoC, NCT of Delhi and Haryana

...Respondent

Under Section: 59, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 01.04.2024.

-sd-
Court Officer

March 18, 2024
SM